

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-78(PB)/2018

IN THE MATTER OF:

Manoj Kumar Bahari & Ors.

.... Applicant/Petitioners

Vs.

M/s. Entertainment City Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. N. Swaminathan, Mr. Ashok Kumar Singh,
Advs.

For the respondent : Mr. Vikas Thukral, Legal Head-AR

ORDER

Mr. Vikas Thukral, Legal Head-AR of the respondent company has put in appearance and requests for some time to file reply. He may file his Authority Letter with the Bench Officer during the course of the day, which may be placed on record.

Reply be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 5th March, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)